

# OFFICE OF THE DISTRICT & SESSIONS JUDGE, PATNA

## ORDER NO. 179/2020

It has come to the notice of the Learned District & Sessions Judge, Patna that in spite of several directions issued from this office some of the Courts have been failed to comply with the request / direction for uploading the order / interlocutory order passed by the court concerned on CIS as well as for providing the scanned copy of FIR to the concerned petitioner Advocate even after this office order no. 169 dated 12-08-2020 communicated vide memo no. 18938-18943/Admn. dated 12-08-2020 issued for the sake of convenience of all stakeholders in the present situation of pandemic COVID-19 and to minimize the footfall in the court premises.

As such, all the Courts of Patna Judgeship are hereby requested / directed to ensure uploading the order / interlocutory order passed by the court concerned on CIS and providing the scanned copy of FIR to the concerned petitioner Advocate.

Failure on the part of the Court concerned in the matter shall be reported to the Hon'ble Court.

Communicate all concerned.



I/C Registrar,  
Civil Courts, Patna  
22-08-2020

Memo No. 19572-19732/Admn.

Patna, dated the 22<sup>nd</sup> August, 2020

Copy forwarded to all the Judge-in-charge of Patna Judgeship to communicate all the Courts of their respective stations for information and necessary compliance.



I/C Registrar,  
Civil Courts, Patna  
22-08-2020